

### Interference in the functioning of CBI

444. SHRI UTTAM SINGH PAWAR : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the attention of the Government has been drawn to the news item captioned "CBI Counsel Quits in protest" as appeared in Hindustan Times dated 1st October, 1996; and

(b) if so, the facts and the reaction of the Government thereon?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) Yes, Sir.

(b) As only summons, not warrants to appear before the Court had been issued, the Government did not see any harm in not opposing the bail application.

### Pending Court Cases

445. SHRI K.D. SULTANPURI : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number of criminal cases pending in High Courts and the Supreme Court during the last five years; and

(b) the steps being taken for early disposal of these cases?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) The available information is given in statement.

(b) The Law Commission and various Committees have gone into the question of pendency of cases in Courts. The Arrears Committee, also known as Malimath Committee, submitted its report in this regard in 1990. Based on its recommendations, a Conference of the Chief Ministers and Chief Justices of the High Courts was held under the Chairmanship of the Prime Minister in December, 1993 to consider the problem of arrears in Courts. The Resolutions adopted by the Conference were commended to all the State Governments/High Courts/Union Territory Administrations for necessary action. Progress of implementation in this regard is being reviewed from year to year in the Conference of Law Ministers, the last of such reviews was held in Hyderabad during November, 1995. In addition, a Centrally Sponsored Scheme has been introduced for providing infrastructural facilities for the Judiciary. This will go a long way in supplementing the resources of the States/Union territories in providing the basic infrastructural facilities. Further, it has been decided to create 50 new posts of Permanent/Additional Judges in the various High Courts for the early disposal of pending cases.

### STATEMENT

#### No. of Criminal Cases Pending in the High Courts in India

S.No.	Name of High Court	1991	1992	1993	1994	1995	
1	2	3	4	5	6	7	
1.	Allahabad	105.462	108.498	116.337	125.984	127.985	(As on 30.6.95)
2.	Andhra Pradesh	2.169	2.992	3.589	5.026	5.744	
3.	Bombay	12.324	13.315	12.259	13.392	14.681	
4.	Calcutta	16.362	17.814	19.330	21.338	21.632	
5.	Delhi	6.319	7.604	8.368	8.235	8.600	(As on 30/6/95)
6.	Gauhati	3.893	3.994	3.832	4.029	3.915	
7.	Gujarat	14.603	8.261	10.244	10.584	10.531	(As on 31/3/95)
8.	Himachal Pradesh	2.533	2.802	3.282	3.069	2.944	
9.	Jammu & Kashmir	4.660	4.578	4.983	6.347	4.649	
10.	Karnataka	2.676	2.527	3.236	3.737	5,009	
11.	Kerala	2.940	3.879	5.389	6,036	6,174	
12.	Madhya Pradesh	22.602	26.100	29.045	28.713	N.A.	
13.	Madras	25.767	30.179	33.042	32.539	22.206	
14.	Orissa	4.895	4.946	4.132	4.180	4,789	
15.	Patna	10.726	12.023	17.776	21,731	21,692	